

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 81 of 1995

Tuesday, this the 17th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. NV Venugopalan,
Nedussery House, Meladoor PO,
Alathur, Annamanada-680 741,
District Trichur. .. Applicant

By Advocate Mr. Mathews J Nedumpara
Vs.

1. Union of India represented by
Secretary to the Government,
Department of Posts, New Delhi.
2. Senior Superintendent of Post Office,
Irinjalakuda.
3. Sub Divisional Inspector,
Chalakudy Sub Division,
Department of Posts, Chalakudy,
Pariyaram-TC 680 721. .. Respondents

By Advocate Mr. PR Ramachandra Menon, Additional Central
Government Standing Counsel

ORDER

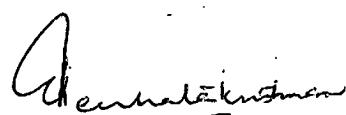
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant against whom an enquiry was instituted, claims wages for the 'put off' period, consequent on the dropping of the enquiry. According to Learned Counsel for applicant, when the proceedings are dropped it is as if there were no disciplinary proceedings, and full wages and continuity of service have to be granted. We are also told that in certain cases where proceedings end in exoneration, such benefits are granted. Applicant must raise his contentions at least in the first instance before the competent authority. Learned Counsel for applicant prays that an opportunity may be allowed to applicant to make a representation. He is permitted to do so. If a

representation is made within three weeks from today before second respondent Senior Superintendent of Post Offices, that respondent will consider the representation with reference to the contentions raised therein and pass a speaking order within six weeks of the date of receipt of the representation.

2. With these directions we dispose of the application. No costs.

Dated the 17th of January, 1995



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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